

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.12/230/2024
NAME OF THE COMPANY	Soubhagya Confectionery Pvt Ltd (Transferor Co.) and Lotus Chocolate Company Ltd (Trsnsferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230 of Companies Act

ORDER

Present: Ld. Counsel Mr. VB Raju for the Petitioner.

Ld. Counsel for the Petitioner is directed to issue notice to all concerned Statutory Authorities and the same may be published in leading newspapers in English and Vernacular languages having wide circulation in the area where the Respondents resides in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations), Rule 2016 and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing.

Publication shall be effected within ten (10) days before the next date of hearing.
Matter is adjourned to 12.06.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)